HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL APPEAL No. - 57 of 1984

Mallan Singh

.....Appellant(s)

Versus

State of U.P.

.....Respondent(s)

Counsel for Appellant(s)	:	Mohit Singh, Varinder Singh
Counsel for Respondent(s)	:	Dga

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE DEVENDRA SINGH-I, J.

1. Compliance affidavit, filed by learned AGA today in Court, is taken on record.

2. Heard learned counsel for the appellant, learned AGA for the State and perused the material available on record.

3. At the very outset, learned counsel for the appellant has informed this Court that sole surviving appellant no.3- Ravindra has already passed away on 01.07.2019 and as such, the instant appeal is liable to be dismissed as abated.

4. Learned AGA also supports the statement made by learned counsel for the appellant and has pointed out that sole surviving appellant no.3- Ravindra has already passed away on 01.07.2019.

5. In verification of this death, statement of Pawan Kumar Gupta, son of the deceased- Ravindra has been recorded. Death certificate issued by Government of

National Capital Territory of Delhi, India, has been annexed, which fact is also reiterated in the compliance affidavit, filed today in Court.

6. In view of the above, since the sole surviving appellant no.3- Ravindra has already passed away, the instant criminal appeal is **dismissed** as having been abated.

October 10, 2025
Nadim

(Devendra Singh-I,J.) (Rajiv Gupta,J.)

Digitally signed by :-
NADIM ALAM
High Court of Judicature at Allahabad